

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 60/2026

(IA No 401/2026, IA No 402/2026, IA No 403/2026)

IN THE MATTER OF:

Mahaluxmi Processing House Pvt Ltd

...Appellant

VERSUS

Punjab Pollution Control Board & Ors.

... Respondents

N.D.O.H:- 20-07-2026

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[Anant Sangal]

Advocate for the PPCB [R-1]

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Place:- New Delhi

Dated:- 17.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

Appeal No. 60 of 2026

(IA No 401/2026, IA no.402 of 2026, IA no. 403 of 2026)



Mahaluxmi Processing House Pvt. Ltd.

.....Appellant

V/s

Punjab Pollution Control Board & Ors.

.....Respondent(s)

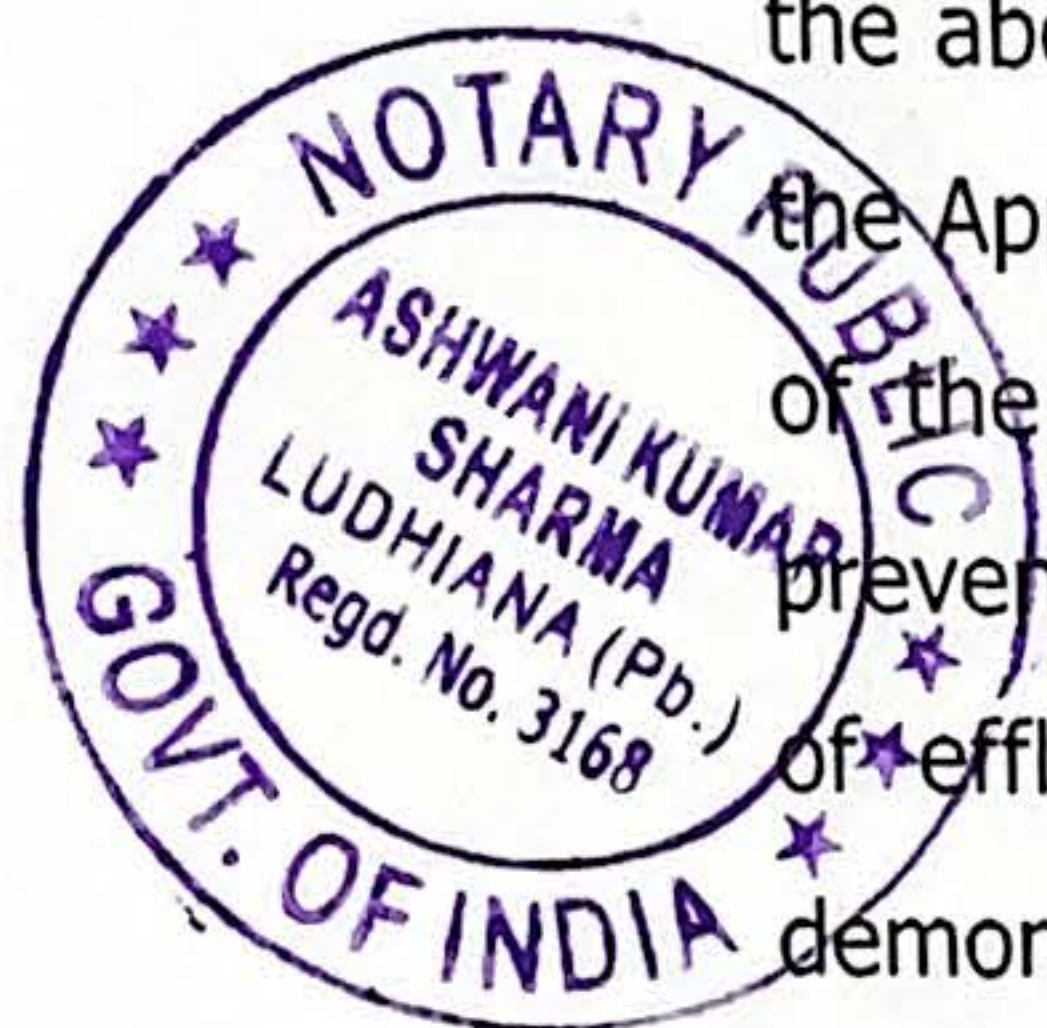
Short Reply by way of affidavit of Er. Jatinder Kumar Soni, Environmental Engineer, Regional Office-4, Ludhiana on behalf of respondent Punjab Pollution Control Board in compliance to order dated 22.05.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That briefly submitted, the appellant M/s Mahaluxmi Processing House Pvt. Ltd, Ludhiana has filed an appeal under Section 16 (C) read with section 18 (1) of the National Green Tribunal Act, 2010 thereby challenging the directions issued by the Board u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 5539 dated 25.03.2026 which mandate a particular method of treating industrial waste and imposes specific conditions for effluent or emission standards which are stated to be arbitrary, expensive, impractical and not scientifically sound.

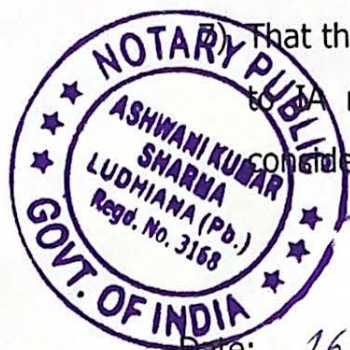
- 2) That the appellant alongwith the appeal has filed IA no.401 of 2026 an application for condonation of delay, IA no. 402 of 2026 an application for stay and IA no.403 of 2026 seeking exemption from filing legible / typed copies of documents.
- 3) That this Hon'ble Tribunal by passing an order dated 22.05.2026 has issued notice to the respondents and allowed IA no.403 of 2026 subject to the condition that the appellant will place on record the legible typed copies of the documents on which he wants to rely upon. The Hon'ble Tribunal has also directed vide the said order dated 22.05.2026 that in the meanwhile, no coercive steps in pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions.
- 4) That the present reply is being filed in IA no. 401 of 2026 whereby condonation of delay has been prayed for by the appellant. There is delay of 25 days in filing the above-mentioned appeal. It is mentioned in the IA that the delay in filing the Appeal was neither intentional nor due to any gross negligence on the part of the applicant. It is further mentioned in the IA that the appellant was prevented from filing the Appeal within the prescribed period due to collection of effluent test reports and technical specification of its existing ETP to demonstrate its status as a diluter and not a polluter and the applicant had to travel from Ludhiana to Delhi multiple times to consult the specialized environmental Counsel and to finalize the detailed draft of appeal and interim application
- 5) That according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal, provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the



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said period, allow it to be filed under this section within a further period not exceeding sixty days.

- 6) That the reasons mentioned by the appellant cannot be treated as sufficient cause for delay in filing the appeal before this Hon'ble Tribunal. The application as such is liable to be dismissed.



That the deponent may kindly be allowed to place on record the present reply to MA no.401 of 2026 in compliance to order dated 22.05.2026 for kind consideration of this Hon'ble Tribunal.

Date: 16/07/2026

Place: LUDHIANA

Deponent

(Er. Jatinder Kumar Soni)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

Verification

Certified that the affidavit / S.P.A. / G.P.A. has been read over & explained to the deponent executant who seemed correctly to understand the same at the making thereof.

Verified that the contents of Para No. 1 to 6 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 7 is prayer. No part of the above short reply is false and nothing material has been concealed therein.

Deponent

Date: 16/07/2026

Place: LUDHIANA

(Er. Jatinder Kumar Soni)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

Attested as Identified

NOTARY PUBLIC LUDHIANA

16 JUL 2026

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... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, (PPCB), Respondent No.1, Regional office-4, Ludhiana, Punjab, India herein the captioned matter, hereby appoint Anant Sangal ("Advocate") having their office at # 34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi:-110001, Email ID:- a.anantsangala@gmail.com, Mobile No. +91 9911453576; to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the Appellate Court including the High Court subject to payment of fees separately for each court by me. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney; And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 17th day of July 2026.

Accepted, identified, and satisfied subject to the terms of fee.

I Identify the Signature/Thumb Impression of Below Mentioned Person, Signed in My Presence.



[ANANT SANGAL]

ADVOCATES/ ENROLLMENT NO. UP02467/22

ADVOCATES



CLIENT
Environmental Engineer
Punjab Pollution Control Board
Regional Office-IV, Ludhiana.